

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1760
ANSWERED ON:16.07.2009
REFUSAL TO PROVIDE CREDIT TO KINGFISHER AIRLINES
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Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Airports Authority of India (AAI) has refused credit to Kingfisher Airlines;
- (b) if so, the details thereof and reasons therefor;
- (c) the current dues of Kingfisher, Air-India and other airlines as on date; and
- (d) the manner in which the Government plan to overcome the revenue crunch being faced by AAI?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a)&(b) No Sir. However, notice was served on M/s. Kingfisher Airlines to reduce its dues within the level of Security Deposit by 30-06-2009, failing which their operations would be put on `Cash & Carry basis`. M/s. Kingfisher Airlines made payment of Rs. 16 crores and also furnished pending TDS Certificates for Rs.31 crores, In view of the payments / commitments made by the party, the credit facility was continued.

(c) The dues of Kingfisher, Air India and other major domestic airlines as on 30-06-2009 is as under (Rs. in Lacs):
NACIL (Air India) Rs.15378.23, NACIL (Indian Airlines) Rs. 44211.62, NACIL (Alliance Air) Rs. 2464.95, Go Airlines - Rs. 1335.82, Interglobe Aviation Ltd. - Rs. 989.91, Jet Airways - Rs. 3309.12, Jet Lite (India) Ltd. - Rs. 1418.42, Kingfisher Airlines - Rs. 14968.70, Paramount Airways - Rs. 1300.76 and Spicejet Ltd. - Rs. 1655.28.

(d) AAI has taken various steps to increase the revenues necessary for its operations.